

ANNEXURE A - 2

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received				Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in	Remarks,
		No. of claims	Amount	No. of claims	Amount of claims admitted	Annexure	if any					
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	0	1	No claims have been received from this category of creditor by RP till 5th July, 2023	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	0	2	No claims have been received from this category of creditor by RP till 5th July, 2023	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,933,436,051.48	4	5,878,436,051.48	0	60,000,000.00	0	0	3		
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	22,293,307,980.90	13	20,479,914,061.90	0	1,813,393,919.00	0.00	0.00	4		
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	0	5	No claims have been received from this category of creditor by RP till 5th July, 2023	



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6	Operational creditors (Employees)	1	255,461.00	0	0	0	255,461.00	0	6
7	Operational creditors (Government Dues)	1	6,313,258.00	0	4,103,613.00	0	2,209,645.00	0	7
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	31,162,000.00	0	10,626,166.98	0	20,535,833.02	0	8
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9
No claims have been received from this category of creditor by RP till 5th July, 2023									
Total		21	28,264,474,751.38	17	26,373,079,893.36	0	1,896,394,858.02	0.00	

Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.

Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



Annexure - 3

Name of the corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP: 13th May, 2021;

List of creditors as on: 5th July, 2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No	Name of the Creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% voting share in CoC
1	Union Bank of India	31.05.2021	1,180,352,707.00	1,180,352,707.00	Secured	1,180,352,707.00	1,180,352,707.00	No	4.49	0	0	0	0	Refer Note 1
2	ICICI Bank, Bahrain Branch	02.06.2021	2,989,946,396.46	2,989,946,396.46	Secured	2,989,946,396.46	2,989,946,396.46	No	11.37	0	0	0	0	Refer Note 1
3	Bank of Baroda, UAE Branch	02.06.2021	1,468,880,356.02	1,468,880,356.02	Secured	1,468,880,356.02	1,468,880,356.02	No	5.59	0	0	0	0	Refer Note 1
4	Shapoorji Pallonji Finance Private Limited	01.06.2021	294,256,592.00	239,256,592.00	Secured	294,256,592.00	294,256,592.00	No	0.91	0	0	60,000,000.00	0	Refer Note 2
TOTAL			5,933,436,051.48	5,878,436,051.48		5,933,436,051.48	5,933,436,051.48		22.36	0	0	60,000,000.00	0	



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Note 1:

• First pari passu charge on all amounts owing to, and received and/or receivable by, RCCPL and/or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from/in connection with:

- a. The 2 wind mill projects located at Jaisalmer Rajasthan and each owned by RCCPL
- b. The 2 wind mill projects located at Chitradurga, Karnataka and each owned by RCCPL
- c. The 1 wind mill projects located at each at Sangli, Maharashtra and Duule, Maharashtra each owned by RCCPL
- d. The 2 wind mill projects located at Nandurbar Maharashtra each owned by RCCPL

• All rights title, interest, benefits, claims and demands whatsoever of FCCPL in, to or in respect of all the assets, including but not limited to RCCPL's cash in hand, both present and future (the receivables, reference to the receivables shall as the context may permit or require mean any or each of such receivables)

Note 2:

a. There is a negative lien on (a) equity shares in the share capital of the Corporate Debtor representing 26% of the total equity share capital of the Corporate Debtor and (b) interest, including TDR rights, both present and future, in connection with the following immoveable properties: – Rehab Building No. R1 on Slum Rehabilitation scheme under clause 3.11 read with clause 3.5 & 3.19(ii) of Appendix IV of DCR 33(10) on land bearing C.T.S No. 358 corresponding Survey No. 4 & C.T.S No. 359 corresponding survey No. 3 Hissa No. 1 of Village Dahisar, at Dahisar West, Mumbai; vide, Undertaking for Creation of Negative Lien dated 18th April, 2019 executed by Harish R. Patel, Rajesh R. Patel, Shilpa R. Patel, Pravina K. Patel, Anita H. Patel, Pratik H. Patel and the Corporate Debtor in favour of Financial Creditor.

b. Deed of Personal Guarantee executed by Mr. Rajesh Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.

Deed of Personal Guarantee executed by Mr. Harish Raghavji Patel in favour of the Financial Creditor for the entire outstanding amounts due and payable to the Financial Creditor, dated 16th April, 2019.

